

F.No.03/1/2/2012/QAS/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority under the Food Safety and Standards Act, 2006)
(Regulation Division)
FDA Bhawan, Kotla Road, New Delhi-2

The 3rd August, 2015

ORDER

Subject: Extension of time period with respect to the proviso to Regulation 1.1.2 of Food Safety and Standards (Food Product Standards and Food Additives) Regulation, 2011 (Standards relating to Caramel and glazing agents).


This is with reference to the order issued vide File no: 03/1/2/ 2012/ QAS/ FSSAI dated 04.02.2015 regarding the above mentioned subject.

2. The proviso to Regulation 1.1.2 of the Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011 stipulates that "*Provided that wherever the standards given in these regulations are at variance with any of the provisions of the licenses already granted, Food Business Operator shall comply with the provisions of these regulations within six months from the date of commencement of the regulations*".

3. Several extensions have been granted for compliance with the existing standards for caramel and glazing agents, with the last extension granted vide order No. 03/01/2/2012/QAS/FSSAI dated 04.02.2015 up to 4th August, 2015 to comply with standards relating to '**caramel**' and '**glazing agents**' given in the extant Food Safety and Standards (Food Product standards and Food Additives) Regulations, 2011 which are at variance with the provision of the licenses already granted under the Acts/ Orders mentioned in the Second Schedule of the Food Safety and Standards Act, 2006.

4. In continuation of earlier order vide 03/01/2/2012/QAS/FSSAI dated 04.02.2015, the undersigned is directed to convey that the time period mentioned in the above said order is further extended up to 31st January, 2016 or till final notification, whichever is earlier.

5. This issues with the approval of the competent authority in exercise of the powers vested with Food Authority under clause (5) of Section 16 of the Food Safety and Standards Act, 2006.


(P. Karthikeyan)
Assistant Director (Regulations)

To
All State Food Safety Commissioners

Copy to:

1. PS to Chairperson, FSSAI;
2. PS to CEO, FSSAI;
3. Director (Enforcement);
4. Director (Product Approval)